

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.243 – IA/383(AHM)2024
ITEM No.244 – IA/549(AHM)2024
ITEM No.245 – IA/554(AHM)2024
ITEM No.246 – IA/702(AHM)2024
in
CP(IB)/322(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Svakarma Finance Private Limited
V/s
Yours Ethnic Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 06/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Kuldeep
Adesara, Adv. in IA 549 of 2024
Mr. Tirth Nayak, Adv. in IA 702 of 2024
For the RP : Mr. Jaimin Dave, Adv. a.w Ms. Hirwa Dave, Adv. in IA
383 of 2024 & IA 554 of 2024
For the Respondent : Mr. Kuldeep Adesara, Adv. in IA 383 of 2024

ORDER

IA/383(AHM)2024

List for further consideration on 12.06.2024.

IA/549(AHM)2024

The RP directed to strictly complete the Resolution Process by getting COC to approve the plans as per eligibility of the plans submitted.

List for further consideration on 12.06.2024.

IA/554(AHM)2024

Heard Learned Counsel for the applicant.

Extension of CIRP is granted for 90 days. In view of the above, IA 554 of 2024 is disposed-off.

IA/702(AHM)2024

Ld. Counsel for the respondent seeks time to file reply. He is directed to file reply today itself. Resolution Professional is directed to convene meeting of CoC.

List for further consideration on 12.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)